

Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Jammu, the 13th February, 2020

SO 56 :-Whereas, it reliably come to the knowledge of Police Station, Qaimoh on 22.07.2018, that one Bashir Ahmad Hajam had offered Nimaz-e-Jinaza of a militant namely Suhail Ahmad Dar S/o Late Bashir Ahmad Dar R/O Redwani Bala who was killed in an encounter. During Nimaz-e-Jinaza, and funeral procession, Bashir Ahmad Hajam alongwith another person participated in the funeral procession and raised anti national slogans; and

2. Whereas a case FIR No. 45/2018 U/S 13 ULA(P) Act , 1967 Act, was registered in P/S Qaimoh and investigation of the case taken up; and

3. Whereas, during the course of investigation Bashir Ahmad Hajam was found to be involved in raising anti national slogans alongwith Tawseef Akbar Dar S/o Mohammad Akbar Dar R/o Hyderpora, Srinagar. The accused were arrested in connection with the case; and

4. Whereas, during further investigation, the site plan of place of occurrence, arrest memo of accused persons was prepared and the statement of witnesses U/S 161, & 164 Cr.PC were recorded; and

5. Whereas, the investigation was concluded and it was prima facie established that there was involvement of accused persons namely Tawseef Akbar Dar S/o Mohammad Akbar Dar R/o Hyderpora, Srinagar and Bashir Ahmad Hajam S/o Ama Hajam R/o Ghat Qaimoh for the commission of offences punishable under section 13 ULA (P) Act, 1967; and

6. Whereas, the authority appointed by the Government of Jammu and Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the Case Diary file and all the other relevant documents relating to the case and has come to conclusion that a prima facie case is made out against the above accused persons; and

7. Whereas, after perusing the Case Diary file, the relevant documents and also taking into consideration the views of the Authority appointed under Sub-

section (2) of section 45 of the Unlawful Activities (Prevention), Act, 1967, Government of Jammu & Kashmir is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the relevant provision of law; and

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu and Kashmir hereby accords sanction for launching prosecution against the above accused persons for the commission of offence punishable U/S 13 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 45/2018 of Police Station Qaimoh.

By order of Government of Jammu and Kashmir.

Sd/-

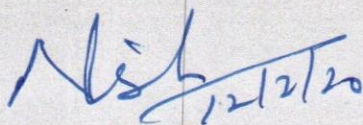
Principal Secretary to the Government
Home Department

Dated: 13 02.2020.

No. Home/Pros/225/2019

Copy to:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Govt. Of India.
2. Director General of Police, J&K, Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Private Secretary to Hon'ble Advisor(B)
4. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
5. Private Secretary to Principal Secretary to the Government, Home Department.
6. Stock file.


Under Secretary to the Government
Home Department